

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 185 of 2020

IN THE MATTER OF:

Niraj Kumar & Ors.

....Appellants

Vs.

**Anil Matta, Resolution Professional of Primrose
Infratech Pvt. Ltd & Ors.**

....Respondents

Present:

**For Appellants: Mr. Abhishek Prasad, Mr. Shwetank Singh, Mr.
Dhairya Madan and Ms. Akansha Dixit, Advocates**

For Respondents: Ms. Mrinal Harshvardhan, Advocate

O R D E R

31.01.2020: In view of the fact that decision on application under Section 12 A of the I&B Code is yet to be taken by the Adjudicating Authority, learned counsel for the appellant offers to withdraw the appeal. The appeal is accordingly dismissed without prejudice to his right to assail the decision on such application, if he be aggrieved thereof.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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